

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**LOK SABHA**

**UNSTARRED QUESTION NO. 3014**

**TO BE ANSWERED ON DECEMBER 16, 2021**

**HOUSING PROJECTS UNDER CGEWHO**

**NO. 3014.      SHRI SELVAM G.:**  
**SHRI GAJANAN KIRTIKAR:**  
**SHRI C.N. ANNADURAI:**  
**SHRI DHANUSH M. KUMAR:**  
**SHRI GAUTHAM SIGAMANI PON:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of housing projects undertaken and completed by Central Government Employees Welfare Housing Organisation (CGEWHO) since its inception;**
- (b) whether many of the flats allotted under Chennai Phase-II scheme have damaged roof and seepage causing hardships to people living there;**
- (c) if so, whether the CGEWHO has carried out repair work, if so, the details thereof and if not, the reasons therefor;**
- (d) whether the CGEWHO would compensate the allottees of Chennai Phase II whose houses are damaged and require huge amount for carrying out rectification of repair, if so, the details thereof and if not, the reasons therefor;**
- (e) whether the CGEWHO has completed the costing of Chennai Phase-II projects; and**
- (f) if so, the details thereof and if not, the reasons therefor and the time by which the costing of the projects is likely to be completed?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

- (a) Central Government Employees Welfare Housing Organisation (CGEWHO) has undertaken 37 housing projects since its inception, out of which 34 housing projects have been completed.**
- (b) to (d) Complaints have been received from some allottees of Chennai Phase-II project about damaged roofs and seepage. CGEWHO carries out repair work on such complaints subject to consent of owner of upper floor flat. Since the reported defects are repaired by CGEWHO, the question of compensation to the allottees does not arise.**
- (e) & (f) CGEWHO has not completed the final costing of Chennai Phase-II projects as some car parkings earmarked for Chennai Ph II beneficiaries are yet to be sold. Besides, Court cases have been filed in Principal District Munsif, Poonamallee, Chennai by Kendriya Vihar-II Apartment Owners' Welfare Association. The final cost can be worked out only on settlement of the above issues.**

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